

tioned transmitters is limited in certain directions due to hilly features.

(b) For receiving signals from a UHF TV transmitters, a TV receiver (colour or black & white) is required to be equipped with a UHF tuner. These sets are available in the market. In case of TV sets having only VHF tuners, a UHF-VHF converter is required to be used.

(c) There is no approved scheme, at present, to set up high power TV transmitters at Mandsaur, Neemuch and Rajgarh.

[English]

Projects to Attract Foreign Tourists in Aurangabad (Maharashtra)

299. SHRI MORESHWAR SAVE: Will the Minister of COMMERCE AND TOURISM be pleased to state the new tourist projects likely to be developed in Aurangabad district (Maharashtra) to attract more foreign tourists?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): The Department of Tourism in consultation with the State Government of Maharashtra have identified three tourist travel circuits in the State of Maharashtra for a phased development of tourist infrastructure and facilities through combined resources of the Central Government, the State Government and private sector. Aurangabad has already been included in one of the travel circuits.

[Translation]

Repayment of Foreign Debt

300. SHRI RAM LAL RAHI: Will the Minister of FINANCE be pleased to state:

(a) the measures proposed to be adopted by Government to increase foreign

exchange earnings in order to repay foreign debt; and

(c) the details of help extended or contemplated for setting up more units of industries as are exporting more than eighty per cent of their products?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE) : (a) The measures include export promotion, import compression on a selective basis, increased invisible earnings through tourism promotion and private remittances, domestic demand management and curtailment of budgetary deficit.

(b) The facilities granted to units approved under the 100% EOU scheme are given in the Statement below:-

STATEMENT

Facilities and Incentives

1. 100% Export Oriented units can be set up in locations at the choice of the entrepreneur subject to the locational policy of the Govt.
2. Import of capital equipment, raw materials, components, consumables and spares required for the export production is free from Custom Duty and can be imported under OGL.
3. Indigenously available capital goods, components & raw material will be allowed without payment of central Excise duty. Central Excise duty is not payable on products exported.
4. All clearances (i.e. permission for Industrial Licence/foreign collaboration approvals and import of capital equipment) are

- given at one single point.
5. Permission is granted for transfer of material manufactured by 100% EOU or a unit in Free Trade Zones to other 100% EOU or a unit in Free Trade Zones subject to certain conditions.
 6. The supplies of capital goods, raw materials, components, material handling equipment such as tork lifts over-head cranes, consumable and spares to 100% EOUs shall be treated as "DEEMED EXPORTS" and will be eligible for import replenishment licence in accordance with the Import Policy for registered exporters provided following conditions are fulfilled;
 - A) The goods supplied have been manufactured in India;
 - B) The supplies have been made at international price;
 - C) The supplier is registered exporter and is otherwise eligible to the import replenishment licence under the Policy in force.
 - D) Supplies made do not comprise semi-finished goods;
 - E) Disclaimer certificate is issued by 100% EOU in the favour of DTA unit.
 7. The suppliers of goods can also claim other benefits namely;
 - a) Import replenishment under registered exporters Policy;
 - b) Discharge of export obligation against capital goods licence or industrial licence or foreign collaboration approval and
 - c) Other benefits as admissible from time to time.
 8. The 100% EOUs will be permitted to sub-contract part of their production for job work to units in the Domestic Tariff Area on a case to case basis. Request will be considered by the concerned collector of Customs and Central Excise having jurisdiction over the unit on the basis of factors such as the feasibility of bonding of operations, fixation of input output norms, furnishing of undertaking/bonds by the concerned units.
 9. Sale of goods manufactured by an approved 100% EOU may be allowed to the DTA against valid Import Licence if the item sought to be supplied to the DTA require an Import Licence in accordance with the Import Policy force. Sale into domestic market of the items allowed for import under OGL be allowed subject to the conditions laid down for import under OGL Provisions.
 10. Sale (upto 25%) will be allowed under special permission accorded in select cases in accordance with the procedure prescribed.
 11. The sale under 9 and 10 shall be effected only with the prior permission of the Export Commissioner in the office of the CCI&E New Delhi in accordance with the procedure prescribed.

12. 100% EOUs may also be permitted unless specifically prohibited in the Letter of Intent/Approval the sale of rejects upto 5% of production or such percentage as may be fixed by the Board.
13. Sale of scrap/waste/remnant material arising during the course of production involving indigenous or imported raw materials or both in DTA on payment of appropriate Customs and excise duty and other taxes would also be allowed by the Board of Approval.
14. Green Card holding approved 100% EOU are provided one Temporary telephone/telex facility for their Regd./Head Office and factory by the Telecommunication department.
15. 100% EOUs are granted cash compensatory support (CCS) on physical exports at 50% of the rate applicable to units in the DTA on the final output of the 100% EOU. This facility will be as an alternative to the scheme whereby supplies made from DTA to 100% EOUs are eligible for deemed export benefits at the rate of 75% of what is admissible on physical exports. Units may exercise a one time option for either of the scheme.
16. CST reimbursement is also allowed by regional licensing authority. Procedures have been laid down for this purpose.
17. Tax holiday for any continuous block of 5 years within 8 years of the commencement of production of 100% EOUs, has been

given effect from the budget of 1988-89.

18. Customs Bonding charges for individual units having bonding arrangements have been reduced to 100% of the cost of customs staff from the earlier level of 150% after the restructuring of the Scheme.
19. 100% EOUs have been exempted from the operation of Export Control Order on a case by case basis. This relaxation does not cover textile items covered by bilateral agreements.

[English]

Item of Import Involving Highest Amount

301. SHRI KUSUMA KARISHNA MURTHY: Will the Minister of COMMERCE AND TOURISM be pleased to state the item of import on which Government are spanning the highest amount at present?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Item of import on which Government are spending the Highest amount at present is "Ptroleum, Crude and Products".

[Translation]

Scheme for Development of Kumhrar Tourist Resort

302. PROF. (DR). SHAILENDER NATH SRIVASTAVA: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether any scheme has been formulated for the development of Kumhrar (Patna) tourist resort;